



2026:AHC-LKO:3707-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 365 of 2026

Amita Puri

.....Petitioner(s)

Versus

Nagar Palika Parishad Bahraich Thru. Its Chairman
And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Nripendra Mishra
Counsel for Respondent(s)	:	Rakesh Pratap Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Nripendra Mishra, learned counsel for the petitioner and Shri Avnish Singh holding brief of Shri Rakesh Pratap Singh, learned counsel for the opposite parties.
2. Learned counsel for the opposite parties says that mutation application of the petitioner shall be decided as per law at the earliest if there is no legal impediment.
3. Let the statement made be complied in letter and spirit.
4. If nothing happens within two months it shall be open for the petitioner to approach this Court again.
5. With the aforesaid observations/directions, the writ petition is **disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 19, 2026

R.K.P.